

THE SCHEDULE

(See Rule 18 (1))

Return of assets and liabilities on first appointment on the 8th December, 2006.

1. Name of the government servant in full (in block letters). DHIRU THAKUR

2. Service to which he belongs. H.P. JUDICIAL SERVICES

3. Total length of service up to date. 5 months & 12 days
(Date of notification - 25-09-2005)
 - (i) in Non-gazetted rank
 - (ii) in gazetted rank -

4. Present post held and place of posting. CIVIL JUDGE (J.D.) - cum - JM (II) C-cum-RC
DISTRICT - SHIMLA, COURT NO. - 6, SHIMLA, H.P.

5. Total annual income from all sources during the calendar year immediately proceeding the 8th December, 2006. Rs 25,00,000/- p.a only.
(TWO LAKH FIFTY THOUSAND ONLY
per annum)

6. Declaration:

I hereby declare that the return enclosed namely forms I to V are complete, true and correct as on ... 8th Dec 2006 ... to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub-rule (1) of Rule 18 of the Central Services (Conduct) Rules, 1964.

Date 05-02-2007


(Signature)

Note 1:- This return shall contain particulars of all assets and liabilities of the Government servant either in his own name ~~or~~ in the name of ~~any~~ other person.

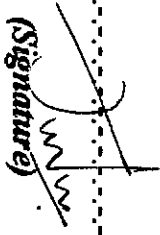
Note 2:- If a government servant is a member of Hindu un-divided family with coparcenary rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No.1 the value of his share in such property and where it is not possible to indicate the exact value of such share, it's approximate value. Suitable explanatory notes may be added where ever necessary.

FORM NO. 1
STATEMENT OF IMMOVABLE PROPERTY ON FIRST APPOINTMENT AS ON THE 8TH DECEMBER, 2006 (E.G., LANDS, HOUSE, SHOPS, OTHER BUILDINGS ETC.) IN RESPECT OF SH. DHIRU TAKHUR, CIVIL JUDGE-CUM-JUDICIAL MAGISTRATE, COURT NO. (VI), SHIMLA, H.P.

Sr. No.	Description of property.	Precise location (name of district division, Taluk and village in which the property is situated and also its distinctive number etc.)	Area of land (in case of land and building)	Nature of land in case of landed property.	Extent of interest	If not in own name, state in whose name, held and his/her relationship, if any to the government servant.
1.	HOUSE	KALINCHERRATE, SICHAR, CCHHR, Assam.	1 BIGHA	AGRICULTURAL (ownship vend with Tea Estate)	1/3rd (Being a number)	S.K.S. TAKHUR (FATHER of Karta)
2.	SHOPS	DIGHAK MAT, SICHAR, CCHHR, Assam. DOK No. 68	2 BIGHA.	WETLANDS	"	"
3.	LANDS	Gumohy, Dok No. 143, 144) Assam.	16 Bigha	AGRICULTURAL	"	"
4.	PIG FARM	Dok No. - 210 N.H. SICHAR, CCHHR, ASSAM.	1 Bigha	FOR PLANTATION FOR POST	"	"
5.	HIGHWAY DHAABA		5 Katta (1/4 Bigha)	LICENCE TO RUDHABABO only	"	"

Date of acquisitions	How acquired (whether by purchase, mortgage, lease, inheritance, gift or other wise) and name with details of person/ persons from whom acquired (address and connection of the government servant, if any, with the person/persons concerned) please see Note I below.	Value of the property (see Note 2 below)	Particulars of sanction of prescribed authority, if any.	Total amount income from the property	Remarks. (EXPLANATION)
8. As Bangalore School Inhabitant, therefore no vested interest	9. INHERITANCE FROM S. S. THAKUR (FATHER) WHO - KALLANCHERAFI (T.M. - SILCHUR DIST - CAENUR (ASSAM) PIN - 788812.	10. upto 20 LAKH (Approximately)	11. N/A	12. upto 90,000/- a	13. Since, never been to Assam for more than 2 months I never remanently all these informations have been received on phone from father. As per my father, because of some dispute with Govt. & non-bishops I find papers of land is yet to be acquired.

Date:-


(Signature)

Note 1.

For purpose of column 9, the term "release" would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property as obtained from a person having official dealings with the government servant, such a lease should be shown in this column irrespective of the term of the leases, whether it is short term of long term, and the periodicity of the payment of rent.

Note 2.

- (i) Where the property has been acquired by purchase, mortgage or lease, th price or premium paid for such acquisition.
- (b) Where it has been acquired by lease, the total annual rent there of also; and
- (c) Where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

FORM NO 2

STATEMENT OF LIQUID ASSETS ON FIRST APPOINTMENT AS ON THE 8TH DECEMBER, 2006, IN RESPECT OF SH.

DHIRU TAKHUR, CIVIL JUDGE-CUM JUDICIAL MAGISTRATE, COURT NO (VD) SHIMLA H.P.

(1) Cash and Bank balances exceeding three months emoluments : : 200/-

2. Label Bank with me earned from Antonykudat : : 35,398/-

my own working institute. : : 3000/-

Deposits, loans advances and investments (such as shares, securities, debentures, etc.) * Rs. 45,000/-

Sr. No.	Description	Name and address of company bank etc.	Amount	If not in own name, person in whose name held and his/her relationship with the government servant.	Annual income derived	Remarks.
1. P.	2. MUTUAL FUND (Life time Investment)	3. DSPML	4. 45,000/-	5. PARUL MAHAJAN (WIFE)	6. 3000/-	7. N.A. (EXPLANATION) Some of them EQUITY BASED REDEMPTION after REDEMPTION. Full date 25,000/- now mature but withdrawn.
	SAVING (POST OFFICE)	POST OFFICE	300 P.m.			

Date:-

1A.

Note 1:- In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.

Note 2:- The term "emoluments" means the pay and allowances received by the government servant PARUL MAHAJAN (WIFE)

2.	MUTUAL FUND (Life time Investment)	FRANKLIN TEMPLETON	20,000/-			
3.	"	"	40,000/-	"	"	"
4.	MUTUAL FUND (SEP)	STANDARD CHARTERED	5000 P.m.	"	"	"
5.	LIFE INSURANCE-CUM-INVESTMENT	BSLI	27,155/P.a.	"	"	"
6.	PURE INVESTMENT	BSLI	37,500 P.a.	"	"	"

* (EXPLANATORY NOTE) → This investment is POST-APPOINTMENT, but the amount invested is withdrawn from an old account of OBC Bank, which was a SAVING FLEXI ACCOUNT, with CUSTOMER ID-50612827 with total 70,444/- as closing A/T as on 8-12-06. has been deposited later on.

F. CERTIFICATE NOTE → The total amount of 40,000/- collected as 'SAGIN' during my marriage before 8th Dec-2006, in the wife account with A/c No. - 00310400096238 in (DBS). (Signature)

(Signature)

FORM NO 3

STATEMENT OF MOVABLE PROPERTY ON FIRST APPOINTMENT AS ON THE 8TH DECEMBER, 2006, IN RESPECT OF SH. DHIRU THAKUR, CIVIL JUDGE-CUM-JUDICIAL MAGISTRATE, COURT NO. (VI), SHIMLA, H.P.

Sr. No.	Description of items	Price of value at the time of acquisition and/or the total payments made up to the date of return, as the case may be in case of articles purchased on hire or purchase on instalment basis.	If not in own name, the person in whose name and his/her relationship with the government servant.	How acquired with approximate date of acquisition.	Remarks.
1.	JEWELRY SILVER etc. SANTRO & FORA FINESTA AG, REFRIGRATOR-1, 2 & T.V., 3 LAMP, 5 COOL-BOX WASHING MACHINE, DIGITAL CAM WATCH-2, MOBILE-3, IPOD, FUJIFILM & SET GRASS TROVE, KIDNEY WALKER, 6 YEAR HATERS-3 AND 3 TRUNKS, 15,000/- SUITS, 5 ANIMAL & OTHERS 15,000/-	3 LAKH (A/R) 1 LAKH (A/R) 3.50 LAKH (A/R) 50,000, 25,000, 5,000 10,000, 4,000, 30,000 15,000, 20,000 1 LAKH, 60,000, 25,000 2 LAKH, 4,000/- 25,000, 9,000, 15,000, 15,000, 20,000, 5,000, 20,000 15,000, 10,000, 10,000	SHRI DHRUBHANU (WIFE) " " YASH RANI (GRANDMOTHER OF WIFE) STRIDHANU OF WIFE PRAKUL MATHURAN	INHERITED (25-SEP-2006) " " GIFT BY YASH RANI MATHURAN MOSTLY GIFTED IN MARRIAGE.	N/A. (Explanation) I have my wife in the only daughter of her parents, I am mentioning the all inherited property belong excluding to her first share yet to be inherit.

(d).
Date:-

(Below-1000/-)
M/S.C.
1.50 LAKH (A/R)

MY ASSET & OF MY WIFE
PURCHASED, GIFTED etc.

(Signature)

Note 1

In this form, information may be given regarding items like (a) jewelry owned by him (total value), (b) silver and other precious metals and precious stones owned by him not forming part of jewelry (total value), (c) (i) Motor cars, (ii) Scooter/motor cycles, (iii) Refrigerators/ air-conditioners, (iv) radios/radiograms/television sets and any other articles, the value of which individually exceeds R. 1,000/- (d) value of items of movable property individually worth less than Rs. 1,000/- other than articles of daily use such as cloths, utensils, books, crockery etc. added together as lump sum.

Note 2

In column 5, my be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.

Note 3

In column 6, particulars regarding sanction obtained or report made in respect of various transactions may be given.

FORM NO.4
STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT AS ON THE 8TH
DECEMBER, 2006.
INSURANCE POLICY

Sr. No.	Policy No. and date of policy	Name of company	Insured/date of maturity	Amount of annual premium.
1. (1) L.F.C.	171176596	L.F.C.	PARUL MAHAJAN (wife) Ks. 8110 SARVA BHANTRASHI (Sister)	10,305/- forfeited
(2) LIC.	(will be informed later on)	L.I.C. at Seoh/road.		

PROVIDENT FUNDS N.A.

Type of provident funds/GPF/CPF/account No.	Closing balance as last reported by the Audit/accounts officer along with date of such balance.	Contribution made subsequently.	Total	Remarks (if there is dispute regarding closing balance, the figures according to the government servant should also be maintained in this column).
6.	7.	8.	9.	10.
<p><i>Note</i> <i>* C.P.F. is Applied for by me.</i></p>				

Date:-


 (Signature)

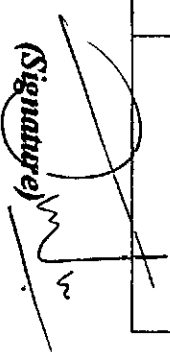
FORM NO.5

STATEMENT OF DEBTS AND OTHER LIABILITIES ON FIRST APPOINTMENT AS ON THE 8TH DECEMBER, 2006,
IN RESPECT OF SH. DHIRU THAKUR, CIVIL JUDGE-CUM-JUDICIAL MAGISTRATE COURT NO.(VD), SHIMLA, H.P.

N.A.

Sr. No.	Amount	Name and address of creditor.	Date of incurring liability.	Details transactions.	of Remarks
1.	2.	3.	4.	5.	6.

Date:-


(Signature)

Note1:- Individual items of loans not exceeding three months emoluments or Rs.1,000/- whichever is less need not be included.

Note2:- In column 6, information regarding permission, if nay, obtained from or report made to the competent authority may also be given.

Note3:- The term "emoluments" means pay and allowances received by the government servant.

Note4:- The statement should also include various loans and advances available to government servants like advance for purchase of conveyance, house building advance etc.(other than advances to pay and traveling allowance), advances from the GP Fund and loans on life insurance policies and fixed deposits).